



Government of Jammu and Kashmir
Housing and Urban Development Department
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 10th March, 2026

S.O. 62 : In exercise of the powers conferred by section 305 read with section 280 of the Jammu and Kashmir Municipal Act, 2000, the Government, in consultation with the State Election Commission hereby intends to make the following amendment in the Jammu and Kashmir Municipal Election Rules, 2003 and the same is hereby published, as required by sub-section (5) of section 280 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft rule will be taken into consideration after the expiry of a period of 15 days from the date on which the copies of the Official Gazette in which this notification is published, are made available to the public;

Objections or suggestions, if any, may be addressed to Commissioner/Secretary to Government, Housing & Urban Development Department, Government of Jammu and Kashmir, Civil Secretariat, Srinagar/Jammu or by e-mail at hudd-jk@nic.in

The objections and suggestions, which may be received from any person with respect to the said draft rules before the expiry of the period so specified, shall be considered by the Government.

1. In rule 21;

“In sub-rule (4), in second proviso thereto, for the words and sign "Scheduled Caste/Scheduled Tribe/Other Backward Classes", the words and sign "Scheduled Caste/Scheduled Tribe/Other Backward Classes and Women" shall be substituted.”

By Order of the Government of Jammu & Kashmir.

(Mandeep Kaur) IAS
Commissioner/Secretary to the Government

No. HUD-LSG0JMC/6/2021-Part(2) (E- 7313659)

Dated: 10-03-2026

Copy to the State Election Commissioner, J&K.

Copy also to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister.
3. Director General of Police, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
6. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India.

7. Chief Electoral Officer, J&K.
8. All Commissioner/Secretaries to the Government.
9. Chairperson, J&K Special Tribunal.
10. Director General, J&K Institute of Management, Public Administration and Rural Development.
11. Resident Commissioner, J&K Government, New Delhi.
12. Divisional Commissioner, Jammu/Kashmir.
13. Secretary, J&K Public Service Commission.
14. All Heads of Department/Managing Directors.
15. All Deputy Commissioners.
16. Director Information, J&K.
17. Director Estates, Jammu/Kashmir.
18. Director, Archives, Archaeology and Museums, J&K.
19. Secretary, J&K Service Selection Board/BOPEE.
20. Secretary, J&K Legislative Assembly.
21. OSD/Private Secretary to Hon'ble Chief Minister.
22. General Manager, Government Press, Srinagar/Jammu **for publication in the Government Gazette.**
23. Private Secretary to Hon'ble Deputy Chief Minister.
24. Private Secretaries to all Hon'ble Ministers.
25. Private Secretary to Advisor to Hon'ble Chief Minister.
26. Private Secretary to Chief Secretary, J&K.
27. Private Secretary to Commissioner/Secretary to the Government, Housing & Urban Development Department.
28. Incharge Website, Housing & Urban Development Department.
29. E-Office file.